

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**CP No.242/2016  
in  
OA No.837/2013**

New Delhi this the 29<sup>th</sup> day of January, 2018

**Hon'ble Mr. Raj Vir Sharma, Member (J)  
Hon'ble Ms. Praveen Mahajan, Member (A)**

Shri Prem Chand Sharma  
Ex- Superintendent/CDPO  
Jama Masjid Project  
New Delhi.

... Petitioner

(By Advocate:Shri V.S.R.Krishna)

VERSUS

Shri R.K.Sharma  
Chief Secretary  
Government of NCT of Delhi  
Delhi Secretariat, Players Building  
IP Estate, New Delhi – 110 002.

...Respondent

(By Advocate:Shri N.K.Singh for Ms. Avnish Ahlawat)

**O R D E R (Oral)**

**Hon'ble Mr. Raj Vir Sharma, Member (J):**

Shri V.S.R.Krishna, learned counsel for the petitioner submitted that the respondents have substantially complied with the orders of this Tribunal. He further submitted that, if any grievance survives, the petitioner may seek appropriate remedy in accordance with law.

2. In view of the aforesaid, we are satisfied that our order has been substantially complied with. Accordingly, the CP is closed. Notice issued to the alleged contemnor is discharged. No costs.

**(Praveen Mahajan)  
Member (A)**

**(Raj Vir Sharma)  
Member (J)**

